

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 09-05-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**IN THE MATTER OF : M/s.Marutham Steel Rolling Mills Pvt Ltd**

**PETITION NUMBER : IBA/264/2019**

**APPLICATION NUMBER : a) IA(IBC)/1015(CHE)/2023 in  
MA/1218/2019  
b) IA/528(CHE)/2021  
c) IA/529(CHE)/2021  
d) IA(IBC)/479(CHE)/2024  
e) IA(IBC)/584(CHE)/2024**  
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**ORDER**

**202.a. IA(IBC)/1015(CHE)/2023 in MA/1218/2019 IN IBA/264/2019**

Ld. Counsel Mr.Vedhavel for the Liquidator.

This is an Application seeking dissolution of the Corporate Debtor.

This Application will be taken up once the other IA's are decided in this case.

Post the application for hearing on **18.06.2024**.

**202.b. IA/528(CHE)/2021 IN IBA/264/2019**

**202.c. IA/529(CHE)/2021 IN IBA/264/2019**

Ld. Counsel Mr.Vedhavel for the Applicant. Ld. Counsel Mr. J. Manivannan for the Suspended Directors.

In this case, the Respondents were set ex parte. However the Counsel for the Suspended Directors on vakalat stated that he would be filing an Application to set aside the ex parte order.

Post the Application for hearing on **18.06.2024** along with IA's seeking setting aside of the ex parte order.

**202.d. IA(IBC)/479(CHE)/2024 IN IBA/264/2019**

Ld. Counsel Mr. Raj Kumar Jhabakh for the Applicant.

In this case direction was given to TANGEDCO to restore the connection as new connection vide order dated 20.03.2024.

Post the Application for hearing on **18.06.2024**.

**202.e. IA(IBC)/584(CHE)/2024 IN IBA/264/2019**

Ld. Counsel Mr.Vedhavel for the Liquidator. Ld. Counsel Mr.N.Somasundar for Indian Overseas Bank.

This is an Application seeking settlement of dues payable towards services obtained during the Liquidation process and also to transfer Rs.2,65,500/- by RP. In this case, the Counsel for the Liquidator stated that the sole Financial Creditor Indian Overseas Bank have entered into arrangement with the Corporate Debtor and would not like to pursue this Application and the same will be withdrawn.

The Applicant Liquidator is directed to file a memo of withdrawal along with the recommendation of the SCC within a week.

List the Application for hearing on **18.06.2024**.

**-Sd-**

**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

**-Sd-**

**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**